O.A.NO.90 OF 2005

ORDER DATED 04.01.08
CORAM:DR.D.K.SAHU,MEMBER(J)
AND
SHRI C.R.MOHAPATRA,MEMBER(A)

Heard the Ld.Counsel for both the parties. The application is basically to quash the Annexure-9 dated 25.01.05 relating to conduct of selection for promotion. The reference has been made by the Ld.Counsel for both the parties to Annexure-R/3 dated 03.08.05 wherein the office letter dated 25.01.05 i.e. Annexure-9 has been cancelled. It is submitted by the bar that as the Annexure-9 has been cancelled, the O.A. has become infructuous.

- 2. Having heard the Ld.Counsel for both the parties and perusing the pleadings and the documents annexed thereto, we hold that by the subsequent order under Annexure-R/3, the previous impugned order dated 25.01.05 has been cancelled. The question of consideration of the promotion of the applicant is to be done in accordance with the rules and executive instructions and IREM.
- 3. This being the case, the O.A. at present does not sustain as the impugned order has been cancelled. We dispose of this O.A. with the aforesaid observation.

MEMBER (ADMN.)

MEMBER(JUDL.)